

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).24173-24174/2019
(Arising out of impugned final judgment and order dated 03-01-2019
in ACA No. 151/2018 29-03-2019 in ACA No. 151/2018 passed by the
High Court Of Judicature At Allahabad)

CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION Petitioner(s)

VERSUS

M/S ECI SPIC SMO MCML (JV) A JOINT VENTURE COMPANY Respondent(s)

(AT 2.00 P.M.)

Date : 19-11-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. A.N.S. Nadkarni, ASG
 Mr. S.S. Rebello, Adv.
 Mr. Jitin Singhal, Adv.
 Ms. Rashmi Malhotra, Adv.
 Ms. Priyanka D., Adv.
 Mr. Raj Bahadur Yadav, AOR

For Respondent(s) Mr. Sridhar Potaraju, AOR
 Ms. Shweta Parihar, Adv.
 Ms. Shivani Tushir, Adv.
 Ms. G. Usha Sri, Adv.
 Mr. Vishnu Menon, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard the arguments advanced by Mr. A.N.S. Nadkarni, learned Additional Solicitor General appearing for the petitioner and Mr. Sridhar Potaraju, learned counsel appearing for the respondent, in part.

For continuation of arguments, list the matter on 05.12.2019 as item no.1.

The interim stay granted by this Court vide Order dated 30.09.2019 to continue until further orders from this Court.

(MAHABIR SINGH)
COURT MASTER

(BEENA JOLLY)
BRANCH OFFICER